Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/**Jammu**
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3173–JK (LD) of 2025
DATED:-   17   -   03   -   2025

Sanction is hereby accorded to the appointment of Officer of Planning Development and Monitoring Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.
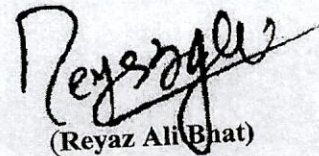
Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 17- 03 - 2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, PD & MD Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Annexure to the Government Order No:-3173-JK(LD) of 2024 dated 17.03.2025

S No.	Title of the case	OIC
1	J&K Economic Reconstruction Agency VS PBA Infrastructure Ltd.	Er. Harbinder Singh, Dy. Project Manager (T), J&K ERA, Jammu.
2	Project Manager (T), J&K ERA. Srinagar Vs M/S ABCI (JV) C.	Er. Beiza Rafiq , I/C Project Manager, J&K ERA. Srinagar.